

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.490/99

Wednesday this the 28th day of April, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. B.N. BAHAUDUR, ADMINISTRATIVE MEMBER

P.Rajendran S/o V.Ponnusamy,  
Section Engineer, Permanent Way,  
Southern Railway,  
Bommidi residing at Railway Quarters,  
Bommidi, Dharmapuri District,  
Tamilnadu.

...Applicant

(By advocate Mr. K.M.Anthru)

Vs.

1. Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town PO, Madras.3.
2. The Senior Divisional Engineer (East) Southern Railway, Palghat Division, Palghat.
3. The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat. ...Respondents

(By Advocate Mrs. Sumati Dandapani)

The application having been heard on 28.4.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application is directed against the Order dated 6.5.98 of the second respondent Senior Divisional Engineer (Coordination) Palghat imposing on the applicant a penalty of reduction in pay to lower stage from Rs.7500/- to Rs. 7300/- in the scale Rs.6500-10500 for a period of one year. The appeal submitted by the applicant to the third respondent on 10.6.98 (A7) has not yet been disposed of.

2. When the application came up for hearing, counsel on both side agreed that the application may be disposed of with a direction to the third respondent to consider the A7 appeal submitted by the applicant and to give him a speaking order within a period of two months.

3. In the result as agreed to by the learned counsel the application is disposed of directing the third respondent to dispose of the appeal submitted by the applicant (A7) with a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 28th day of April, 1999

B.N. Bahadur

B.N. BAHADUR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexure referred to in the Order:

Annexure.A7: A true copy of appeal dated 10.6.98 submitted by the applicant to the third respondent.

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